

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
03-07-2024 AT 10:30 AM**

CP(IB) No. 169/95/HDB/2022

AND

IA(IBC) 810/2024 in CP(IB) No. 169/95/HDB/2022

u/s. 95 of IBC, 2016

IN THE MATTER OF:

Bank of Maharashtra

...Petitioner

AND

Shri. Veeramachineni Ramamohana Rao &
M/s. SVSVS Projects Pvt Ltd

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA(IBC) 810/2024

Learned Counsel Mr Varun Ambati, for applicant/ Financial Creditor present physically.

Learned Counsel Mr G Bhupesh, for respondent/Personal Guarantor present physically.

Despite conditional orders counter not filed. Heard learned counsel for the Financial Creditor. At request of learned counsel for the personal guarantor, matter adjourned to 05.08.2024 for hearing the Personal Guarantor.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)